

sphere of responsibility is not regarded as party propaganda.

Shri S. M. Banerjee: I want to know whether the Government is willing to allow all the political parties to make the necessary broadcast regarding national integration where they have a united platform along with the Congress?

Shri Sham Nath: I could not follow the question.

Mr. Speaker: The question is whether the Government is prepared to allow political parties to carry on propaganda in matters where all the parties are united, as for instance, national integration.

Shri Sham Nath: That is a suggestion and it will be considered.

Shri Hari Vishnu Kamath: Is there any proposal before Government to demonopolise the All India Radio in the near future and transform it into an autonomous public corporation?

Mr. Speaker: Is it not the same question as the previous one?

Shri Hari Vishnu Kamath: Is there any proposal?

Shri Sham Nath: There is no proposal of this nature.

Shri Hari Vishnu Kamath: I did not hear, Sir.

Mr. Speaker: There is no proposal.

Shri Heda: Is it not a fact that in various seminars and discussions on the various aspects of the Plan a number of speakers are invited, and in that case, is it not a fact that members belonging to various parties are invited?

Shri Sham Nath: I believe, they are invited, Sir.

श्री तुलसीदास जाधव : अध्यक्ष महोदय, रेडियो के ऊपर जो पालिसी और प्रोग्राम प्रसारित किया जाता है वह सरकार का

प्रोग्राम होता है या कांग्रेस पार्टी का प्रोग्राम होता है ?

श्री शामनाथ : वह सरकार का प्रोग्राम होता है ।

Strike of Hotel Workers in Delhi

*1393. { **Shri Mohsin:**
Shri Bishanchander Seth:

Will the Minister of **Labour and Employment** be pleased to state:

(a) whether it is a fact that hotel workers of Delhi have gone on strike on the ground that the owners of restaurants have not implemented the Award of the Labour Tribunal; and

(b) if so, what steps Government intend to take to end the strike?

The Deputy Minister in the Ministry of Labour and Employment and for Planning (Shri C. R. Pattabhi Raman): (a) Yes, in certain hotels and restaurants.

(b) A settlement was effected on June 6, 1962 and the strike was called off.

Shri Mohsin: May I know what are the terms of the agreement between the hotel employees and the employers, which was concluded recently?

Shri C. R. Pattabhi Raman: There is now an agreement. In one matter they are awaiting the decision of the Supreme Court.

Shri Mohsin: The awards were already there and afterwards the strike took place. They had compromised with each other. What were the terms?

Shri C. R. Pattabhi Raman: A settlement has been agreed to.

Shri Mohsin: What are the terms of the agreement?

Mr. Speaker: On what points have they agreed and on which the strike had been withdrawn?

Shri C. R. Pattabhi Raman: The strike has been withdrawn and the question of gratuity will be settled by the Supreme Court. They will abide by the decision of the Supreme Court. The question was whether the tips received by the waiters should be taken into account. That is the question before the Supreme Court, and they will abide by their decision. Otherwise, there is an agreement.

Price of Yarn

*1394. **Shri A. K. Gopalan:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the price of yarn is increasing daily, especially in South India;

(b) what was the price six months back;

(c) the present market price in Kerala;

(d) whether any complaints have been received of bad quality yarn being supplied;

(e) if so, the reasons for the supply of bad quality yarn;

(f) whether any factories have closed down and if so, their number; and

(g) in view of the fact that there are lakhs of handlooms in Kerala, whether Government propose to open fair price shops for distributing yarn to the handloom workers?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) to (g) According to the information received by the Government the prices of cotton yarn between the ranges of 10s and 40s were almost steady up to December 1961 and generally within the ceiling envisaged under the system of voluntary price control. However, between December 1961 and May 1962 there has been a slight increase. A statement showing the wholesale prices in the Coimbatore

Market which is the index to the prices in South India including Kerala State in December 1961 as also in May 1962 is laid on the Table of the House. [See Appendix IV annexure No. 11].

2. No complaints about the quality of yarn have been received nor has Government any information about the closure of factories. The supply of yarn at reasonable prices to handloom weavers is a general question affecting not only Kerala but the whole of India and the matter is under constant review. There is however no proposal at present for opening fair price shops.

Shri A. K. Gopalan: In the statement it is said that the system of voluntary price control is there. May I know why there is a rise? It is said that from December, 1961 to May, 1962 there was an increase in the price.

Shri Manubhai Shah: That is what I have given in the annexure. The marginal rises have been noted, but all efforts are being made like the import of the required cotton, the establishment of additional spindles and the working of the mills to three shifts, to provide handloom cloth with larger and larger volume of yarn.

Shri A. K. Gopalan: In the statement it is stated that the supply of yarn at reasonable prices to handloom weavers is a general question affecting not only Kerala but the whole of India and the matter is under constant review. Besides this "constant review", what action does Government propose to take so that there may be stabilisation of prices and the prices may not increase?

Shri Manubhai Shah: We have licensed, as the House is aware, two million spindles for cotton spinning and Kerala particularly has been given the highest importance by the allocation of 150,000 spindles. The hon. Member is aware that the licences have been granted.